

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. NO. 2565/1996

Thursday, this the 12th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Hoshiar Singh,
Const. No. 2445/SD,
S/O Makhan Lal,
Village & P.O. Palpur,
Distt. Alwar.

... Applicant

(By Shri N. Safaya, Advocate)

-Versus-

1. Commissioner of Police,
Police Headquarters,
MSO Building,
Indraprastha Estate,
New Delhi.

2. Deputy Commissioner of Police,
South District,
Hauz Khas,
New Delhi.

... Respondents

The application having been heard on 12.12.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Applicant is aggrieved by an order of suspension
and departmental proceedings against him even after
he was acquitted of a criminal charge allegedly based
on the same facts. We do not propose to go into the
merits of the matter since applicant has voiced his
grievance in Annexure-P and since it is pending
consideration before second respondent. All public
authorities charged with public duties and
responsibilities are beholden to act with a sense

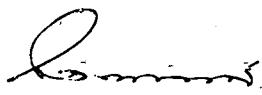
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(2)

of despatch and urgency and not in leisure. We direct second respondent to pass a speaking order on Annexure-P within thirty days from today and communicate the same to applicant. Applicant will furnish a copy of this order and the application to second respondent who shall acknowledge the same. Applicant will thereafter lodge the acknowledgement with the Registry and the same will form part of the record.

2. Application is disposed of as aforesaid.

Dated, the 12th December, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/